

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SMV COMMODITIES AND TRADING INDIA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SMV COMMODITIES AND TRADING INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10/05/2011
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956 / ROC, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27310TG2011PTC074412
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.45, Flat No. 202, Kamala Residency, Kamalapuri Colony, Hyderabad TG 500073
6.	Insolvency commencement date in respect of corporate debtor	Date of order is 28/04/2021 Order copy received by IRP on 04/05/2021
7.	Estimated date of closure of insolvency resolution process	24/10/2021 180 days starting from the date of commencement of CIRP.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	KRISHNA KOMARAVOLU IBBI Regd No. IBBI/PA-002/IP-N00562/ 2017-18/11699
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H. No. 7-1-214, Flat No. 409, Vamsikrishna Apartments, Dharam Karan Road, Ameerpet, Hyderabad – 500 016 kkvolu@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address Same as above in column No: 9 e-mail: rp.smvc@gmail.com
11.	Last date for submission of claims	18/05/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	-NA-
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	-NA-
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As given in Col. 10 above.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the SMV COMMODITIES AND TRADING INDIA PRIVATE LIMITED on 28/04/2021 (Order received by IRP on 04/05/2021).

The creditors of **SMV COMMODITIES AND TRADING INDIA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 18/05/2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Krishna Komaravolu

KRISHNA KOMARAVOLU
Interim Resolution Professional

Date : 05/05/2021
Place: Hyderabad

